MR. CHAIRMAN: On behalf of this House and on my own behalf, I would like to compliment the Chairman of this Ad hoc Committee, Shri Jairam Ramesh, and the 14 Members, who, cutting across party lines, have served as Members of this Committee, for their timely, exceptional and exemplary Report that they have given to this House, i would be looking forward, at the earliest opportunity, to discussing the Report and moving further.

## RECOMMENDATIONS OF THE BUSINESS ADVISORY COMMITTEE

MR. CHAIRMAN: I have to inform Members that the Business Advisory Committee, in its meeting held on the 1st of February, 2020, has allotted time for Government Legislative and Other Business, as follows:-

	Business	Time Allotted
1.	Discussion on the Motion of Thanks on the President's Address.	Twelve Hours
2.	General discussion on the Union Budget for 2020-21.	Twelve Hours
3.	Statutory Resolution seeking disapproval of the Insolvency and Bankruptcy Code (Amendment) Ordinance, 2019 (No. 16 of 2019) promulgated by the President on the 28th of December, 2019, admitted in the names of Shri K. K. Ragesh and Dr. T. Subbarami Reddy.	Two Hours (To be discussed together).
4.	Consideration and passing of the Insolvency and Bankruptcy Code (Second Amendment) Bill, 2019 - to replace an Ordinance.	
5.	Statutory Resolution seeking disapproval of the Mineral Laws (Amendment) Ordinance, 2020 (No. 1 of 2020) promulgated by the President on the 10th of January, 2020, admitted in the names of Shri K. K. Ragesh and Dr. T. Subbarami Reddy.	Two Hours (To be discussed together)
6.	Consideration and passing of the Mineral Laws (Amendment) Bill, 2020 - to replace an Ordinance.	

MR. CHAIRMAN: Hon. Members, I have received notices from Shri Ghulam Nabi Azad, Shri Anand Sharma, Shri K.K. Ragesh, Shri T.K. Rangarajan, Shri Satish Chandra Misra, Shri Derek O'Brien, Shri Elamaram Kareem and Shri Binoy Viswam, under Rule 267, to discuss about the NPR, NRC following the Citizenship Amendment Act. I have also received Calling Attention notices from Dr. Subramanian Swamy and Shri R.K. Sinha on a related issue. I have gone through them and I have come to the conclusion that there is no need to suspend the Business under Rule 267 and take up the discussion because there would be enough opportunities during discussion on the President's Address that is there before the House. Members can raise their points of concern during the discussion on the Motion on the President's Address. Also, in the President's Address itself, there is specific reference to the Citizenship Amendment Act and related issues. Members can use that opportunity and participate in the discussion, depending upon their parties' choice and also the Members' willingness. That is why, as it was agreed upon in the BAC Meeting held on last Saturday, a discussion on the Motion of Thanks on the President's Address is listed for today and the discussion would continue for the next two days. This has been discussed. ...(Interruptions)...

SHRI SATISH CHANDRA MISRA: Sir, this is an issue that cannot be taken up during discussion on the President's Address. It is very important.

MR. CHAIRMAN: Please sitdown, Misraji. ...(Interruptions)...

श्री सतीश चन्द्र मिश्रा (उत्तर प्रदेश): सभापति जी, पूरे देश में जिस प्रकार से चल रहा है ...(व्यवधान)... उसमें इसके बारे में चर्चा करना जरूरी है। ...(व्यवधान)...

MR. CHAIRMAN: Please, discuss. ...(*Interruptions*)... No, no. I will not permit. ...(*Interruptions*)... I will not permit. I will not permit. ...(*Interruptions*)...

SHRI SATISH CHANDRA MISRA: Sir, this is very important. ...(Interruptions)...

MR. CHAIRMAN: I have already given my ruling. There cannot be a discussion after the ruling has been given. ...(Interruptions)... You have got enough opportunity. ...(Interruptions)... The President's Address is also equally important. ...(Interruptions)...

I adjourn the House to meet at 12 o'clock.

The House then adjourned at fourteen minutes past eleven of the clock.

The House reassembled at twelve of the clock,

MR. DEPUTY CHAIRMAN in the Chair.

MR. DEPUTY CHAIRMAN: Question Hour. ...(Interruptions)... Question No.1. ...(Interruptions)...

SHRI MD. NADIMUL HAQUE (West Bengal): Sir, notice under Rule 267 has been given on NPR and NRC. ...(Interruptions)...

श्री उपसभापित: माननीय चेयरमैन साहब ने सुबह में जो रूलिंग दे रखी है, उस पर चर्चा के लिए मैं इजाजत नहीं दे सकता, आप जानते हैं। ...(व्यवधान)... माननीय चेयरमैन साहब ने सुबह में रूलिंग दे दी है, उस पर मैं चर्चा की इजाजत नहीं दे सकता। ...(व्यवधान)... कोई अन्य बात रिकॉर्ड पर नहीं जाएगी। ...(व्यवधान)... माननीय एलओपी कुछ कहना चाहते हैं। ...(व्यवधान)... एक मिनट, ...(व्यवधान)... माननीय एलओपी कुछ कहना चाहते हैं। माननीय एलओपी, माननीय चेयरमैन साहब ने सुबह में जो रूलिंग दी है, उस विषय के अतिरिक्त आप कुछ कहना चाहें, तो कह सकते हैं।

विपक्ष के नेता (श्री गुलाम नबी आज़ाद): माननीय डिप्टी चेयरमैन सर, मेरा बुनियादी क्वेश्चन है, मूल क्वेश्चन है। इस सदन में हम रूल्स के द्वारा सदन को चलाते हैं। एक रूल है 267

پ قائد حزب اختلاف (جناب غلام نبی آزاد): ماتنے ڈپٹی چیئرمین سر، میرا بنیادی کوئشچن ہے، مول کوئشچن ہے۔ اس سدن میں ہم رولس کے ذریعے سدن کو چلاتے ہیں۔ ایک رول ہے 267۔

श्री उपसभापतिः माननीय चेयरमैन साहब ने इस पर रूलिंग दे रखी है, मैं इसकी इजाजत नहीं दे सकता। इसके अलावा ...(व्यवधान)...

श्री गुलाम नबी आज़ाद: मैं उसी पर आ रहा हूँ। तो क्या यह रूल 267 रूल बुक से निकाल दिया जाए?

† جناب غلام نبی آزاد: میں اسی پر آرہا ہوں۔ تو کیا یہ رول 267، رول-بک سے نکال دیا جائے؟

श्री उपसभापतिः माननीय एलओपी, मैं इस पर इजाजत नहीं दे सकता, आप जानते हैं। ...(व्यवधान)... माननीय एलओपी, मैं इस पर इजाजत नहीं दे सकता। ...(व्यवधान)...

श्री गुलाम नबी आज़ाद: अगर रूल 267 में कभी discussion ही नहीं होना है, तो यह रूल बुक में क्यों है? ...(व्यवधान)...

† جناب غلام نبی آزاد: اگر رول 267 میں کبھی ڈسکشن ہی نہیں ہونا ہے، تو یہ رول بک میں کیوں ہے؟ ...(مداخلت)...

<sup>†</sup>Transliteration in Urdu Script.